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Union Government propose to set up an Institute like AIIMS to Jaipur;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI NILAMANI ROUTRAY): (a) and (b). There is no such proposal.

(c) The Government have recently decided to set up a Regional Institute of Post-graduate Medical Education and Research at Shillong on the pattern of All India Institute of Medical Sciences. No decision has been taken in regard to setting up of such institutes in other regions due to financial constraints and availability of facilities in nearby places all over the country.

Opening of CGHS Dispensaries in Rajasthan

1522. SHRI NATHU SINGH: Will the Minister of HEALTH AND FAMILY WEL-FARE be pleased to state:

(a) whether there is a demand to open more CGHS dispensaries in Rajasthan in view of a large number of Union Government employees posted there; and

(b) the action taken by Union Government in this regard and the details of dispensaries likely to be opened during 1990-91?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI NILAMANI ROUTRAY): (a) CGHS is already functioning at Jaipur in Rajasthan. A proposal was received for opening of two additional dispensaries in Jaipur, which was not accepted due to financial constraints. A suggestion was also received for extension of CGHS facilities to the cities of Jodhpur, Jaiselmer, Barmer, Nasirabad and Kota, in Rajasthan as Central Government employees are facing problems in awailing medical facilities under CS (MA) Rules. CGHS will be extended to new cities in a phased manner on availability of resources and fulfilment of criteria laid down for extension of CGHS facilities to a new city, i.e. concentration of 7500 Central Govt. employees/pensioners in a City.

(b) No new dispensary is proposed to be opened in Rajasthan during the current financial year.

Retention of Government Accommodation

1523. SHRI RAM SAGAR (Saidpur): Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether retention of the same Government residential accommodation is allowed to the ward/near relative on the retirement of the Government servant if he/ she is entitled to the same type of accommodation;

(b) if not, the steps taken to permit the retention of the same/equivalent accommodation;

(c) whether employees of Delhi Administration and Municipal Corporation of Delhi are entitled to general pool accommodation; and

(d) if not, the reasons thereof?

THE MINISTER OF URBAN DEVEL-OPMENT (SHRI MURASOLI MARAN): (a) and (b). Wards of retiring Government employees are allotted accommodation one type below their entitlements, if the conditions prescribed for such allotment are satisfied by them.